

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (L) No. 7020 of 2012

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Employers in relation to the
Management of Block II Area of
M/s BCCL at Dumra through Sri Harendra Kishore

.... Petitioner

Versus

Their Workman being represented by Sri Devi Sharma

.... Respondent

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....

For the Petitioner : Mr. Manish Kumar, A.C. to
Mr. Anoop Kr. Mehta, Advocate.

For the Respondent :

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07/10.09.2021.

Learned counsel for the petitioner has submitted that as per instruction, the matter cannot be settled before the National Lok Adalat, scheduled to be held on 11.09.2021, as such, the matter may be heard on merits.

Considering the same, list this case on 16.09.2021.

(Kailash Prasad Deo, J.)

Sunil/-